

Information Note to the Press (Press Release No. 32/2025)

For Immediate Release

**Telecom Regulatory Authority of India (TRAI)
Meeting of Joint Committee of Regulators (JCoR)**

New Delhi, April 25, 2025 – TRAI convened a meeting of the Joint Committee of Regulators (JCoR) on 25th April, 2025, at its headquarters in New Delhi to deliberate issues needing cross-sectoral regulatory collaboration and formulate collaborative measures including dealing with unsolicited commercial communication (UCC)/ spam and fraudulent communications. Members of the JCoR, including representatives from RBI, IRDAI, PFRDA, SEBI, MoCA, and MeitY, participated in the meeting. Additionally, DoT, and MHA representatives attended the meeting as special invitees.

The Joint Committee of Regulators (JCoR), an initiative of TRAI, was established to foster collaborative efforts among sectoral regulators from the telecommunication, IT, Consumer Affairs, and financial and insurance sectors to deliberate cross sectoral regulatory issues in the digital world and work collaboratively on adopting appropriate regulatory measures. Members of the committee have since leveraged this platform to reinforce their regulatory framework and ensure its effective implementation. The JCoR has provided a very useful collaborative forum to address the issue of UCC & regulatory challenges in the digital era and enhance regulatory frameworks to control UCC through collective effort.

In his opening address, TRAI Chairman Shri Anil Kumar Lahoti highlighted the critical need for a collaborative approach to combat spam messages and calls creating inconvenience and defrauding the citizens, especially, the senior citizens, the progress made by JCoR in this regard and the challenges ahead.

The following are some important items deliberated in the meeting:

- (i) Modalities for implementation of 1600 series numbers, allocated specially for making transactional and service voice calls by the entities belonging to the government and financial sector, were discussed. The committee members agreed to take up the issue with entities within their jurisdiction for expediting its implementation in a time bound manner and regular monitoring. The CoAI also made a presentation before the committee regarding various solutions that can offer an entity one 1600 series number CLI to be presented to the recipients across all the TSPs and LSAs in the country.

- (ii) Modalities for onboarding of senders of commercial communication on Digital Consent Acquisition (DCA) platform were deliberated. JCOR members agreed to engage with the senders/Principal Entities (PEs) within their jurisdiction to onboard them on DCA.
- (iii) During the deliberations, I4C discussed various measures to counter fraudulent communication and the problem of Digital Arrest scams. In this regard, measures such as deletion of unused message headers and content templates to avoid their misuse by spammers, prompt action on fraudulent SMS headers, blocking of the Mobile Numbers/IMEI utilized in sending fraudulent messages etc. were discussed. The members agreed to work further on modalities for implementation of the same.
- (iv) The issue of spam and scam through OTT and RCS communication platforms were discussed. MeitY will engage with the stakeholders in this regard to take measures analogues to those for conventional telecommunication.

The JCOR members agreed to further strengthen the collaborative efforts to address these issues collectively so as to increase cross sectoral collaboration and also protect consumers from the harms of spam and fraud while ensuring a more secure and efficient telecom commercial communication ecosystem.


(Atul Kumar Chaudhary)
Secretary, TRAI